

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED:18.07.2020

NOTIFICATION

Sub: COVID-19 Pandemic – Extension of suspension of regular judicial work in High Court for the State of Telangana until 14.08.2020 – Taking up of urgent matters such as PILs, Bails, Stay Petitions, matters relating to threat of Demolition and threat of Electricity disconnection etc., and also hearing of pending admission matters, final hearing and other matters through Video Conferencing – Accepting online filing or physical filing of cases - Certain instructions - Issued.

Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020.
3. Guidelines dated 9.5.2020 for online filing and video-conferencing.
4. High Courts Notifications in ROC No. 394/SO/2020, dated 13.4.2020, 17.4.2020, 19.4.2020, 25.4.2020, 7.5.2020, 14.5.2020, 15.5.2020, 29.5.2020, 06.6.2020, 13.6.2020 and 18.6.2020.
5. High Court's Notification in Roc.No.394/SO/2020, dt.27.06.2020.

In continuation of the Circular/Notifications in the reference 1 to 4 cited and in partial modification of the Notification dated 27.06.2020 in the reference 5th cited, it is informed that the regular judicial work in the High Court is suspended till 14.08.2020 or until further orders.

The Advocates / party-in-persons are informed that the High Court will accept either online filing of cases or physical filing of cases as the case may be from 20.07.2020 onwards. The cases filed by physical filing mode will be scrutinized duly disinfected after 48 hours in normal course. The Advocates / party-in-persons are further informed to follow the Covid – 19 guidelines such as maintaining physical distance, use of mask, sanitizers, etc., while filing the cases physically in the High Court premises.

The Advocates/Parties-in-persons, who choose to file the urgent matters through online as per the earlier instructions, may file the same along with the relevant documents including the proof of payment of Court fee duly scanned in PDF format through the following e-mail ids:

- (i) For filing writ petitions: nf.writwing-tshc@ajj.gov.in
- (ii) For filing criminal matters: nf.criminalwing-tshc@ajj.gov.in and
- (iii) For filing civil matters: nf.civilwing-tshc@ajj.gov.in
- (iv) For filing contempt matters: nf.civilwing-tshc@ajj.gov.in

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It is further informed that the High Court will take up urgent matters along with final hearing, pending admissions and other matters, as permitted by the Hon'ble Judges as per the roster in addition to fresh matters through Video conferencing. All such matters, after scrutiny, will be listed before the Hon'ble Judges, as per the roster for hearing through Video Conferencing.

Those Advocates/Government Pleaders/Standing Counsel, who have no facility of Video Conferencing in their office, may address the Hon'ble Court from the Control Rooms established in the Civil Courts Complex, Secunderabad, and for any assistance they may contact five digit helpline number 14637.

All other instructions contained in the Notification dated 09.5.2020 as modified on 27.6.2020 for online filing and Video Conferencing shall continue to be in force until further orders.


REGISTRAR GENERAL 18/07/2020.